

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.182/MP/2022

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for the adjudication of disputes between the Petitioner – Jhabua Power Limited and the Respondents – PTC India Ltd & West Bengal State Electricity Distribution Company Limited.

Date of Hearing : 21.3.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jhabua Power Limited (JPL)

Respondents : PTC India Limited (PTCIL) and Anr.

Parties Present : Shri Ms. Swapna Seshadri, Advocate, JPL
Shri Utkarsh Singh, Advocate, JPL
Shri Vishrov Mukerjee, Advocate, WBSEDCL
Shri Janmali Manikala, Advocate, WBSEDCL
Shri Yashaswi Kant, Advocate, WBSEDCL
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Shri Dhruv Tripathi, PTCIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner has received the reply of Respondent No.2, WBSEDCL only on yesterday evening and accordingly, requested for time to file the rejoinder thereof. The said request was allowed by the Commission. The Petitioner was directed to file its rejoinder within three weeks.

2. The petition shall be listed for hearing on 23.5.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**